IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

14. IA 2239(MB)2024 IN
C.P. (IB)/106(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.05.2024**

NAME OF THE PARTIES: Unity Small Finance Bank Limited
Vs
Mr. Rajesh Jeevan Uttamchandani

SECTION: 95(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Bhupendra Dave, Ld. Counsel for the Resolution Professional present. Mr. Umang Mehta a/w Ms. Trisha George, Ld. Counsel for the Respondent present.
2. Counsel for the Resolution Professional is directed to serve its report to the Financial Counsel and Personal Guarantor and file proof of service. Counsel for the Personal Guarantor seeks two week time for filing reply to that report. At request, time is granted.
3. List this matter for hearing on **22.07.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR